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Goa Panchayat (Publication Of Name Of Elected Members) Rules, 1997

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Goa Panchayat (Publication Of Name Of Elected Members) Rules, 1997

1. Short title and commencement :-

- (1) These rules may be called the Goa Panchayat (Publication of name of elected members) Rules, 1997.
- (2) They shall come into force at once.

2. Definitions :-

In these rules, unless the context otherwise requires,-

- (a)"Act" means the Goa Panchayat Raj Act, 1994 (Act 14 of 1994);
- (b)"member" means an elected member of Panchayat and includes co-opted members;
- (c)"ward" means a ward of village Panchayat;
- (d)words and phrases used but not defined herein shall have the same meaning as respectively assigned to them in the Act.

3. Manner of publication of name of elected member :-

The Director, on receipt of the name of elected member from the State Election Commission, shall arrange to publish or cause to be published in the Official Gazette the name of such elected member in the form appended hereto, for information of the public.

FORM 1

FORM

(See rule 3)

In pursuance of sub-section (8) of section 7 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), read with rule 3 of the Goa Panchayat (Publication of name of elected members) Rules, 1997, it is hereby notified for the information of the public that the person specified in column (3) of the Schedule hereto have been duly elected as members of the Panchayat mentioned in corresponding entry in column (2) of the said Schedule from the wards shown against their names in the corresponding entry in column (4) of the said Schedule, in the General Elections held on-.

SCHEDULE 1

SCHEDULE

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SCHEDULE

Name of Block/Taluka	Name of District
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Sr. No.	Name of the Panchayat	Name and address of the elected member	Ward No.
1	2	3	4
(1)			
(2)			
(3)			

Panaji, dated :	
	Director of Panchayats